

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 202 OF 1988 1988
~~Ex-AxxNex~~

(2)

DATE OF DECISION 19-3-1991

Chinnasamy Perumal, Petitioner

Mr. B.B.Gogia, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents.

Mr. B.R. Kyada, Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. S.Santhana Krishnan, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? *Ans*
2. To be referred to the Reporter or not? *Ans*
3. Whether their Lordships wish to see the fair copy of the Judgement? *Ans*
4. Whether it needs to be circulated to other Benches of the Tribunal? *Ans*

Chinnaswamy Perumal,
C/o. PWI Office,
Western Railway,
Morvi.

.... Applicant.

(3)

(Advocate: Mr. B.B. Gogia)

Versus.

1. Union of India
through General Manager,
Western Railway,
Bombay.

2. Divl. Railway Manager,
Western Railway,
Rajkot.

.... Respondents.

(Advocate: Mr. B.R. Kyada)

ORAL ORDER

O.A. No. 202 OF 1988

Date: 19-3-1991.

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

In this application filed under section 19 of the Administrative Tribunals Act on 22.3.1988, prayer is that the applicant be permitted to discharge his duty as temporary railway workman and the respondents may be directed to pay him salary for the interim period treating the period as leave due. There is also a prayer for free medical treatment for the sickness if any with him.

2. When the matter came up for final hearing today, learned counsel Mr. B.B. Gogia for the applicant makes a statement that the applicant has been engaged with effect from 19.10.1988 in view of which the application has become infructuous.

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3. The application is dismissed as infructuous.
No order as to costs.


(S. Santhana Krishnan)
Judicial Member


(M.M. Singh)
Administrative Member.

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